## GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA UNSTARRED QUESTION NO. 1715 ANSWERED ON 08.12.2021

## **AUCTION OF MINES**

† 1715: DR. DHAL SINGH BISEN:

Will the Minister of MINES be pleased to state:

(a) Whether there is a provision of auctioning mine blocks by the Mines and Minerals department;

(b) if so, whether there is a provision of auctioning private land besides Government land; if so, the details thereof;

(c) the area of land, Government and private auctioned during the last five years for different minerals in Balaghat Parliamentary Constituency, mineral-wise;

(d) whether there is a provision of taking consent of land owners for its auction; if so, the number of land owners of Balaghat district from whom consent was taken;

(e) the details of action taken or proposed to be taken against the officers responsible for auctioning the land for minerals without consent of the owners if done so; and

(f) Whether mining has started on these parcels of land and if so, the details thereof?

## ANSWER

## THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a): Yes, Sir, Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act, 1957) provides for grant of Mining Lease (ML) and Composite Licence (CL) in respect of major minerals through a transparent process of auction. Accordingly, the Central Government has notified the Mineral (Auction) Rules, 2015 prescribing procedure and terms and condition for auction of mineral blocks.

(b): Yes, Sir, the successful bidder in the auction gets the right to mine the minerals as per the terms and condition of the ML/CL executed. The bidder has to obtain surface rights for the mining lease area separately through direct purchase, lease or acquisition through Government agencies or under any other procedure prescribed by the State Government.

(c): As per the information provided by the Government of Madhya Pradesh, no mineral block has been auctioned in Balaghat district during the last five years for different minerals.

(d): No, Sir, for auction of ML/CL, consent of land owner is not required. In case of acquisition of land for private sector companies under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the prior consent of at least eighty percent of affected families are required. As per information provided by Government of Madhya Pradesh, no mineral block is auctioned in Balaghat district.

(e) & (f): Does not arise in view of reply at Part (c).